

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT) No. 11 of 2021

IN THE MATTER OF:

Vipul Ltd. & Anr. ...Appellants

Vs.

Solitaire Capital India & Ors. ...Respondents

Present:

For Appellant: Mr. Sajan Poovayya, Sr. Advocate, Mr. Sarojanand Jha, Mr. Suraj Malik, Advocates

**Respondent: Mr. P. Nagesh, Sr. Advocate, Mr. C.S. Chauhan, Mr. Vipul Kumar, Mr. Nakul Mohta, Advocates for R1, R2
Mr. Gaurav Pachnanda, Sr. Advocate, Ms. Renu Gupta, Ms. Avni Sharma, Advocates for R7,8
Mr. Rahul Malhotra, Mr. Shubham Paliwal, Ms. Himanshi Madan, Advocates for R-9**

With

Company Appeal (AT) No. 20 of 2021

IN THE MATTER OF:

Karamchand Realtech Pvt. Ltd. ...Appellant

Vs.

Solitaire Capital India & Ors. ...Respondents

Present:

For Appellant: Mr. Gaurav Pachnanda, Sr. Advocate, Ms. Renu Gupta, Ms. Avni Sharma, Advocates

For Respondent: Mr. P. Nagesh, Sr. Advocate, Mr. C.S. Chauhan, Mr. Vipul Kumar, Mr. Nakul Mohta, Advocates for R1, R2

...contd./

**Mr. Sarojanand Jha, Mr. Suraj Malik, Advocates
for R3,4,5,6,10,12
Mr. Rahul Malhotra, Mr. Shubham Paliwal, Ms.
Himanshi Madan, Advocates for R-9**

ORDER

(Through Virtual Mode)

19.04.2021: Heard Learned Counsel for Respondent No. 1 and 2 in Company Appeal (AT) No. 20 of 2021. He further seeks time to file reply affidavit. He is directed to file the reply positively within three days and provide copy to the Appellant's Counsel. It is made clear that no further adjournment will be allowed.

In Company Appeal (AT) No. 11 of 2021 contesting Respondents have filed their reply affidavit and the pleadings are completed in this appeal.

Let both the appeals be listed on **26th April, 2021 on the top of the list.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

Ss/B